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सादी तथा प्रामोद्योग प्रायोग के केन्द्रीय कार्यालय में नियुक्त कर्मचारी वर्ग

*376. श्री भगवत नारायण भागंब : **क्या सामाजिक सुरक्षा** नती यह बताने कः कृता करेंगे कि 31 मं.चं, 1965 को खादी तथा बानोद्योग श्रायोग के केन्द्राय कार्यालय में नियुक्त कर्नवा वर्गका का संख्या कितनो मा प्रोर उनमं से जकनाको कर्मचारी कितने **a** ?

†[STAFF EMPLOYED IN CENTRAL OFFICE OF THE KUADI AND VILLAGE INDUSTRIES COMMISSION

*376. SHRI B. N. BHARGAVA: Will the Minister of SOCIAL SECURITY be pleased to state what was the total strength of the staff employed in the Central Office of the Khadi and Village Industries Commission as on the 31st March, 1965 and the strength of the technical staff amongst them?]

विधि मंत्रालय तथा सामाजिक सुरक्षा विभाग में राज्य मंत्री (श्री भार० एम० हजरनवीस): सूचना एकतित की जा रही है तथा यथा समय सभा पटल पर रख दी जायेगी ।

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN DEPARTMENT OF SOCIAL THE SECURITY (SHRI R. M. HAJARNA-VIS): The information is being collected and will be placed on the Table of the House in due course.]

GROUP ON SOCIAL SECURITY

*377. SHRI M. C. SHAH: Will the Minister of SOCIAL SECURITY pleased to state:

- (a) whether the study group on social security has submitted its commendations; and
- (b) if so, how and when Government intend to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECU-RITY (SHRI R. M. HAJARNAVIS): (a) The Study Group on Social Security submitted its report in 1958 to the Ministry of Labour and Employment.

to Questions

(b) The major recommendations of the Study Group are integration of Social Security Schemes and conversion of provident funds into a pension cum-gratuity scheme. The Gropu's report was considered at tripartite Labour Conferences. At its meeting held in October, 1962, the Standing Labour Committee recommended that further consideration of the report should be postponed for 3 years. Gov. ernment have since referred the question of integration of Social Security Schemes to the E. S. I. S. Review Committee and set up a Working Group to formulate a Retirement/Family Pension Scheme for workers who members of E. P. Fund and Coal Mines Provident Fund. Further action will be taken on receipt of reports of the Review Committee and the Working Group.

REPORT OF COMMITTEE ON FERTILIZED

SHRI K. DAMODARAN: •378. SHRI YELLA REDDY: SHRI P. K. KUMARAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the Committee on Fertilisers has submitted its report;
- (b) if so, what are the main recommendations contained in the report;
- (c) whether Government have examined these recommendations; and
- (d) if so, what decisions have been taken thereon?

THE MINISTER OF FINANCE ON BEHALF OF THE MINISTER FOOD AND AGRICULTURE (SHRI T. T. KRISHNAMACHARI): (a) Yes;

^{†[]} English translation.

the Committee submitted their report on the 2nd September, 1965.

- (b) A summary of the recommendations is placed on the Table of the Sabha. [Seg Appendix LIV, Annexure No. 20.]
- (c) and (d) The recommendations made by the Committee are under consideration of the Government.

REVOLVING FUND FOR SUGAR INDUSTRY

*379. SHRI RAM SINGH:
SHRI DEVI SINGH:
SHRI SUNDAR MANI
PATEL:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the attention of the Government of India has been invited to a news-item (The Economic Times, 1st October, 1965, front page, cc. 2-3) to the effect that a revolving fund for rehabilitation and modernisation of sugar industry is being instituted by Government;
 - (b) if so, the details thereof; and
- (c) how the sugar factory owners have reacted to this proposal?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI C. SUBRAMA_ NIAM): (a) There is presently no proposal to establish a revolving fund for rehabilitation and modernisation of sugar industry as reported in the Economic Times of the 1st October, 1965. However, the creation revolving fund for the purpose has, inter alia, been recommended by the Committee on Rehabilitation Modernisation of sugar factories in India. This recommendation is under examination at present and the Govdecision ernment has not yet taken thereon.

(b) and (c) Do not arise.

PRACTICE OF WEARING GOWN AND ADDRESSING JJUDGES IN HIGH COURT

*380. SHRI R. S. KHANDEKAR: Will the Minister of LAW be pleased to state:

- (a) whether Government have received the representations from various Bar Associations and Bar Councils for doing away with the practice of wearing gowns in the Indian High Courts, Supreme Court etc. and the practice of addressing the Judges as 'My Lord', 'Your Lordship,' etc.; and
- (b) if so, what is the reaction of the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECURITY (SHRI R. M. HAJARNAVIS):

- (a) No. Sir.
- (b) Does not arise.

FOOD GR(IN PURCHASES MADE IN SURPLUS STATES

- 240. SHRI DEOKINANDAN NARA-YAN: Will the Minister of FOOD and AGRICULTURE be pleased to state:
- (a) what purchases of rice and wheat were made from surplus States in 1964-65 and up to October, 1965 by the Central Government and the State Governments;
- (b) what quantities of rice and wheat out of the above purchases were distributed to each of the deficit States; and
- (c) what approximately was the marketable surplus with the surplus States out of which the above purchases were made?